

F.No.A.12018/12/2013.AD.III.B
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS

By Speed Post/Fax

Gr. Floor, Hudco Vishala Building,
Bhikaji-Cama Place, New Delhi,
Dated the 28th August, 2019

To,
The Narcotics Commissioner,
Central Bureau of Narcotics, 19,
The Mall, Morar, Gwalior - 474 006,

Subject: Amendment in Recruitment Rules for the Ministry of Finance, Department of Revenue, Central Bureau of Narcotics (Group 'C' posts) under CBIC - reg.

Sir/ Madam,

I am directed to say that Amendment in Recruitment Rules for the Central Bureau of Narcotics (Group 'C' posts) under CBIC relating to the post of Havaladar is notified vide G.S.R. 590 (E) dated 22.08.2019.

2. A copy of the above-mentioned Gazette Notification is enclosed herewith for your kind information and necessary action. It can also be downloaded directly from the website: www.egazette.nic.in

Encls.: As Above

Yours faithfully,


 28/8/19

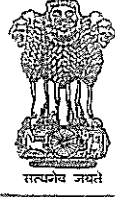
(Mohammad Ashif)
Under Secretary to the Govt. of India
Tel. /Fax No.: 26162780

Copy to: ✓ (1) Webmaster, DG Systems and Data Management for uploading the same on the website.
(2) US (RR), UPSC, Dholpur House, Shahjahan Road, New Delhi;
(3) US (RR), DOPT, North Block, New Delhi;
(4) ADG (HRM-I), DGHRD, Bhai Vir Singh Sahitya Sadan, Bhai Vir Singh Marg, New Delhi - 110001
(5) Chairman, Staff Selection Commission, Block No. 12, 5th Floor, CGO Complex, New Delhi-110003

 28/8/19

(Mohammad Ashif)
Under Secretary to the Govt. of India


04/09
AAD (b/s)
28/8/19
EAC (Meena)



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

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नई दिल्ली, बृहस्पतिवार, अगस्त 22, 2019/श्रावण 31, 1941

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NEW DELHI, THURSDAY, AUGUST 22, 2019/SHRAVANA 31, 1941

वित्त मंत्रालय

(राजस्व विभाग)

अधिसूचना

नई दिल्ली, 22 अगस्त, 2019

सा.का.नि. 590(अ).— राष्ट्रपति, संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करने हुए वित्त मंत्रालय, राजस्व विभाग, केंद्रीय स्वापक पदार्थ ब्यूरो (समूह 'ग' पद) भर्ती नियम, 2015 में और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्:-

- (1) इन नियमों का संक्षिप्त नाम वित्त मंत्रालय, राजस्व विभाग, केंद्रीय स्वापक पदार्थ ब्यूरो (समूह 'ग' पद) भर्ती (संशोधन) नियम, 2019 है।
(2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।
- वित्त मंत्रालय, राजस्व विभाग, केंद्रीय स्वापक पदार्थ ब्यूरो (समूह 'ग' पद) भर्ती नियम, 2015 की अनुसूची में, स्तंभ (6) में हवलदार के पद से संबंधित क्रम सं. (6) के सामने "35 वर्ष तक" शब्दों और अंकों के स्थान पर शब्द और अंक "40 वर्ष तक" रखे जाएंगे।

[फा.स. क-12018/12/2013-प्रशा. III. ख]

मोहम्मद आशिफ, अवर सचिव

टिप्पण: मूल नियम संख्या सा.का.नि. 979(अ) तारीख 16 दिसंबर, 2015 द्वारा भारत के राजपत्र, असाधारण, भाग-II, खण्ड-3, उपखण्ड-(i) में प्रकाशित किए गए थे और तत्पश्चात् संख्या सा.का.नि. 274(अ) तारीख 22 मार्च, 2017 द्वारा संशोधित किए गए थे।

MINISTRY OF FINANCE

(Department of Revenue)

NOTIFICATION

New Delhi, the 22nd August, 2019

G.S.R. 590(E).— In exercise of the powers conferred by the proviso to article 309 of the Constitution the President hereby makes the following rules further to amend the Ministry of Finance, Department of Revenue, Central Bureau of Narcotics (Group 'C' posts) Recruitment Rules, 2015, namely: -

1. (1) These rules shall be called the Ministry of Finance, Department of Revenue, Central Bureau of Narcotics (Group 'C' posts) Recruitment (Amendment) Rules, 2019.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Ministry of Finance, Department of Revenue, Central Bureau of Narcotics (Group 'C' posts) Recruitment Rules, 2015, in the schedule, against serial number 6 relating to the post of Havaldar, in column (6), for the words and figures "up to 35 years", the words and figures "up to 40 years" shall be substituted.

[F.No. A-12018/12/2013-Ad III B]

MOHAMMAD ASHIF, Under Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (1), *vide* number G.S.R. 979 (E), dated the 16th December, 2015 and subsequently amended *vide* number G.S.R. 274 (E), dated the 22nd March, 2017.